

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3281
ANSWERED ON:18.03.2013
ENFORCEMENT OF LABOUR LAWS
Azad Shri Kirti (Jha)

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the enforcement of laws in respect of labour is highly ineffective in the country;
- (b) if so, the reasons therefor; and
- (c) the steps taken by the Government to ensure that the laws in respect of labour are enforced very strictly?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) & (b): The statistics on number of incidences of strikes and lockouts reported by States and Union Territories as compiled by the Labour Bureau, Ministry of Labour & Employment does not indicate an increasing trend in the industrial dispute. Therefore, it is evident that the enforcement of labour laws in the country is not ineffective.

(c): The Union Ministry of Labour & Employment has time and again requested the State Governments to implement the labour laws in true letter and spirit. In the 43rd Session of the State Labour Ministers' Conference held on 27th September, 2012 in New Delhi, under the Chairmanship of the Hon'ble Union Minister of Labour & Employment, it was inter-alia, appealed to the State Governments for strict enforcement of labour laws and stressed the need to ensure a healthy social dialogue for maintaining industrial peace.